

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 303 of 2021

IN THE MATTER OF:

**Om Drishian International Ltd. & Consortium
(B R Kohli Construction Pvt. Ltd.)** **...Appellant**

Versus

**Akash Singhal,
Resolution Professional of Earth Infrastructure Ltd.** **...Respondent**

Present: -

For Appellant: Mr. U K Chaudhary, Sr. Advocate with Ms. Gitanjali N. Sharma and Mr. Sakesh Kumar, Advocates.

For Respondent: Mr. Dhruv Gupta, Advocate for (CoC)

O R D E R
(Virtual Mode)

12.04.2021 Learned Counsel for the Appellant is directed to add 'Committee of Creditors' as Respondent No. 2 in this matter by tomorrow.

2. Mr. Dhruv Gupta, Advocate appears on behalf of proposes Respondent No. 2. He is directed to send his email to the Learned Counsel for the Appellant on the email i.e. gitanjali.n.sharma@hotmail.com by tomorrow.

3. The Learned Counsel for the Appellant is directed to serve Soft Copy of the Memo of Appeal along with I.As to the newly added Respondent No. 2 latest by Monday.

4. Issue notice on Respondent No. 1 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed by Friday. The Appellant to provide email address of the Respondent No. 1

Cont....

5. Respondent Nos. 1 and 2 are directed to file Reply Affidavit within three weeks.

List the Appeal along with I.A. No. 706 of 2021 & I.A. NO. 707 of 2021 'For Admission (After Notice)' on **11th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./